



## The Motor Vehicle (Arunachal Pradesh Amendment) Act, 1987

Act 5 of 1988

**Keyword(s):**  
Motor Vehicles Central Act

**DISCLAIMER:** This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

THE MOTOR VEHICLES (ARUNACHAL PRADESH  
AMENDMENT) ACT, 1987

(ACT NO. 5 OF 1988)

AN  
ACT

*further to amend the Motor Vehicles Act, 1939 in its application to the State of Arunachal Pradesh.*

BE it enacted by the Legislative Assembly of Arunachal Pradesh in the Thirty-eighth Year of the Republic of India as follows :—

1. (1) This Act may be called the Motor Vehicles (Arunachal Pradesh Amendment) Act, 1987. Short title, extent and commencement.
- (2) It extends to the whole of the State of Arunachal Pradesh.
- (3) It shall come into force at once.
2. In the Motor Vehicles Act, 1939 (Central Act 4 of 1939) in its application to the State of Arunachal Pradesh (hereinafter referred to as the principal Act), in sub-section (3) of Section 110.— Amendment of Section 110 (Central Act 4 of 1939).
  - (i) in clause (c) the words "or" shall be added at the end :
  - (ii) after clause (c) the following clause shall be inserted, namely :—
 

“(d) is a Deputy Commissioner or Additional Deputy Commissioner of a District.

*Explanation* :— For the purpose of this sub-section, the expression 'Additional Deputy Commissioner' means an Extra-Assistant Commissioner (Selection Grade) designated as Additional Deputy Commissioner.”

---

**NOTE** : Published in the Arunachal Pradesh Gazette, Extraordinary No. 4, Vol IV, dated February 4, 1988.